

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 341 OF 2016 &  
IA NOS. 24 OF 2017 AND 742 OF 2016**

**Dated: 12<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Mumbai International Airport Pvt. Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Amrita Narayan

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan  
Mr. Raunak Jain for R-1  
Mr. Vishal Anand  
Ms. Nishtha Kumar for R.2

**ORDER**

I.A. No.742 of 2016 (Appln. for exemption from filing certified copy of impugned order) is allowed.

**APPEAL NO. 341 OF 2016**

As agreed by learned counsel for the parties, list the matter for hearing on **11.12.2017.**

**(I. J. Kapoor)  
Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)  
Chairperson**